HIGH COURT OF JAMMU AND KASHMIR AND LADAKH

(Office of the Registrar Judicial at Jammu)

Subject:

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Direction passed by the Hon'ble High Court of Jammu & Kashmir and Ladakh vide Order dated 09.05.2025 passed in case WP (C) No.1147/2025, CM No. 2711/2025, CAV No. 1009/2025, titled Santosh Devi Vs. Union Territory of Jammu and Kashmir.

CIRCULAR

No: 148 /RJ/HCWJ/2025.

Dated: 19 .05.2025

In pursuance to the order passed by the Hon'ble Court in the above captioned matter the following direction has been issued:-

CAV No. 1009/2025

- "1. As soon as Mr. S. H. Shah Ashrafi, Advocate got up to address arguments in his writ petition, Mr. Ayjaz Lone, learned Advocate appearing on behalf of J&K Waqf Board Unit Jammu, through its Executive Officer/Administrator, which is not a party named in this writ petition got up to say that there is a caveat on behalf of J&K Waqf Board Unit Jammu, filed through its Executive Officer/Administrator, Mr. Abid Hussain, (KAS).
 - 2. The caveat has no non-caveator named and it is against Public at large. Neither under the Code of Civil Procedure, 1908 and nor under High Court Rules, 1999 there is any provision for filing of a caveat by a caveator against an unnamed suitor or petitioner, as such, the caveat is dismissed as being not entertainable.
 - 3. Registrar Judicial, Jammu is directed to pass on a requisite direction to the registration counter that a caveat which does not name specific non-caveator but comes to be filed by omnibus reference to Public at large is not to be entertained".

In view of the aforesaid direction passed by the Hon'ble Court, henceforth, the officer incharge of filing section is hereby directed to strictly comply with the aforesaid direction passed by the Hon'ble Court in its letter and spirit.

 Dated: 19 .05.2025

Régistrar Judicial

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- 1. Worthy Registrar General, High Court of J&K and Ladakh at Srinagar, for kind information.
- 2. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh at Srinagar, for kind information.
- 3. All Secretaries/Bench Secretaries, High Court Wing, Jammu, for kind information of their Lordships.
- 4. Joint Registrar Computer/ Deputy Registrar Digitization Section/Deputy Registrar Filing Section/ Deputy Registrar, Civil, Criminal and arbitration Section/Assistant Registrar, SWP, WP (C) Section/Assistant Registrar, LPA, PIL and OWP Section, for information and necessary action and with the direction to get the same circulated amongst all the officials posted in their respective sections for necessary action.

5. Incharge NIC, High Court of J&K and Ladakh, Jammu for information and uploading the same on the official website of the High Court.

6. Incharge Library, High Court of J&K and Ladakh, Jammu for information and keep the record of the same.

7. Order file.